Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting due for 30.12.2010 but actually held on 06.01.2011

The Meeting No. 40/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 30.12.2010 but actually held on 06.01.2011 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

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SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. J.D.Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 37/AM11 dated 09.12.2010, Meeting No. 38/AM11 held on 16.12.2010 and 39/AM11 held on 23.12.2010 were ratified. Thereafter agenda for individual cases for Meeting No. 40/AM11 dated 30.12.2010 was taken up for discussion and the decision taken in respect of each case is enumerated below:

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MEETING NUMBER : 40/84-ALC3/2010 MEETING DATE : 30.12.2010

Case No.:1/36/84-ALC3/2010	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Approved
HQ File :01/84/050/00242/AM11/	Lic.No/Date:0510277361 19.11.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

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	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Smocked Ladies blouse	850 Pcs	70% cotton 30%	2363 Sq mtrs
		made of 70% cotton 30%		bleached woven	
		bleached woven fabric,		fabric, GSM 50+/-	
1		GSM 50+/-10% Style No.		10%	
1		SJ239378WN			
	2	Smocked Ladies blouse	750 Pcs	70% cotton 30%	2085 Sq mtrs.
		made of 70% cotton 30%		dyed woven fabric,	
		dyed woven fabric, GSM		GSM 50+/-10%	

	50+/-10% Style No. SJ239378WN		
3	Twisted embroidery Ladies blouse made of 70% cotton 30% dyed woven fabric, GSM 50+/-10% Style No. SJ239373WN	70% cotton 30% dyed woven fabric, GSM 50+/-10%	•

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/36/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Approved
HQ File :01/84/050/00244/AM11/	RLA File: 05/23/040/00207/AM11/	Lic.No/Date:0510277380 19.11.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Ladies Tunic made of 100% rayon printed woven fabric, GSM 82+/-10% Style No. 787705	3310 Pcs	100% rayon printed woven fabric, GSM 82+/-10%	7182 Sq mtrs

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/36/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Rejected
	HQ File :01/84/050/00245/AM11/	RLA File :05/23/040/00222/AM11/	Lic.No/Date:0510277382 19.11.2010	
3	Decision: The Committee consider that applicant firm have mention mentioned. Further, they have given	ed three export item but in the	export document no style N	lo. have been

mentioned thereon. In view of this, it is not possible to compute the requirement of inputs in this case. Hence,

RLA may take suitable consequential action accordingly.

	Case No.:5/36/84-ALC3/2010	II	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Deferred
4	HQ File :01/84/050/00246/AM11/		Lic.No/Date:0510277384 19.11.2010	Def. Date: 27.01.2011

Decision: The Committee considered the case as per agenda and relevant details submitted by the firm have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 27.01.2011.

Case No.:6/36/84-ALC3/2010	Party Name: A DIGEAR INTERNATIONAL	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Rejected
HQ File :01/84/050/00247/AM11/		Lic.No/Date:0510277404 19.11.2010	

Committee was constrained to reject the case.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given drawing, design, CAD, CAM nor size-wise calculation sheet justify the quantitative requirement of inputs in this case. In absence of the above details, it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.

Case No.:7/36/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Approved
HQ File :01/84/050/00248/AM11/		Lic.No/Date:0510277418 22.11.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

5	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Ladies Top made of	56275	100% polyester	92853 Sq
		100% polyester printed	Pcs	printed fabric, GSM	mtrs
		fabric, GSM 54+/-10%		54+/-10%	
		Style No. 00270605			

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/36/84-ALC3/2010 Party Name:IMPERIAL READ GARMENTS FACTORY INDIA	II II	tatus:
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HQ File :01/84/050/00250/AM11/	RLA File :04/24/040/00221/AM11/	Lic.No/Date:0410119115		
		23.11.2010		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have given two drawing for Pants wherein only one pocketing fabric has been asked without any justification of quantitative requirements. Further, they have also neither mentioned style No. of the export item nor CAD, CAM, calculation sheet. In view of the above Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- The item of import at S.No. 1, 2, 3, 4, 5 and 6 against the respective export item at S.No. 1, 2, (i) 3, 4 and 5 may be allowed as per SION, J-275 i.e @ 2.25 Sq mtrs./Pc.
- Since, no justification in respect of import item at S.No. 6 and 7 have been given, hence (ii) disallowed.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/36/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Approved
HQ File :01/84/050/00251/AM11/		Lic.No/Date:0710075605 24.11.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Gents half sleeve shirts	32375	60% cotton 40%	77700 Sq
	made out of 60% cotton	Pcs	polyester yarn dyed	mtrs

40% polyester yarn dyed fabric, GSM 115+/- 10% 115+/-10% Style No. THY21W9019		
The GSM should match in both import and export. The R.A shall be advised to		
take necessary action subject to compliance of other usual conditions.		

	Case No.:1/40/84-ALC3/2010	1 3	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Deferred
9	HQ File :01/84/050/00274/AM11/			Defer Date: 27.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.			

	Case No.:2/40/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Deferred
10	HQ File :01/84/050/00275/AM11/	RLA File :05/23/040/00254/AM11/	II .	Defer Date: 27.01.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.

		Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Deferred
HQ File :01/84/050/00276/AM11/		l I	Defer Date: 27.01.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.

	Meet No/Date:40/84-ALC3/2010 30.12.2010	Status: Deferred
HQ File :01/84/050/00277/AM11/	Lic.No/Date:0410120022 22.12.2010	Defer Date: 27.01.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 27.01.2011.

Manual agenda cases

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Case No.389	M/s Meenakshi India Ltd., Chennai
NC No.40/AM11	F.No.01/84/162/589/AM09/DES-V
Dated 30.12.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0410099371 dated 21.10.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm in their letter dated 09.11.2010 have mentioned four style No. but in the documents and sample submitted only one style No. has been mentioned. Further, there is no documentary evidence corroborating the facts that applicant firm have exported the size range 38, 40, 42, 44 and 46 and average size is 44. In view of this Committee was unable to re-consider this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.390	M/s Meenakshi India Ltd., Chennai
NC No.40/AM11	F.No.01/84/50/42/AM09/DES-V
Dated 30.12.2010	Re-fixation of input output norms in respect of Advance
	Authorization No.0410094368 dated 02.06.2008.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that firm have neither justified the higher quantitative requirement of input. Further, there is no documentary evidence corroborating the facts that applicant firm have exported the size range 38, 40, 42, 44 and 46 and average size is 44. In view of this Committee was unable to re-consider this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.391	M/s Model Exims, Kanpur
NC No.40/AM11	F.No.01/84/50/516/AM07/DES-V
Dated 30.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.0610011739 dated 14.02.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DIPP vide their letter dated 06.01.2011 as detailed below: -

- The item of import from S.No. 1 to 5 & 13 may be allowed as per SION, G-45. (i)
- The item of import from S.No. 6 to 12 may be allowed on net to net basis with accountability clause. (ii)
- The Leather Chemical may be allowed as per SION, G-7 taking into consideration that 4 Sq ft. of (iii) leather is required for 1 pair of export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.